

[22 July, 2002]

RAJYA SABHA

*Andhra Pradesh:*

During the period 1.4.2001 to 26.11.2001, 4 cases involving 21 spurious drugs were detected. After completion of investigation, necessary action would be taken as per provisions of Drugs & Cosmetics Act, 1940 and Rules thereunder.

*Bihar:*

During the period 1.4.2001 to 26.11.2001, 2 cases of spurious drugs were detected. After completion of investigation, necessary action would be taken as per provisions of Drugs & Cosmetics Act, 1940 and Rules thereunder.

### **Amount spent on NTCP**

483. DR. VIJAY MALLYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount spent on National TB Control Programme since 1998-1999 till date, year-wise and State-wise;

(b) whether it is a fact that Government of Karnataka has requested for financial assistance to strengthen the existing TB Centres and to expand RNTCP to five new districts; and

(c) if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) The amount spent on National TB Control Programme since 1998-99 year-wise and State-wise is given at the Statement enclosed (See below).

(b) and (c) Out of 27 districts in the State of Karnataka, 10 have already been covered under Revised National TB Control Programme. 12 districts are currently undergoing preparatory activities for the adoption of revised strategy for which funds have been released. For balance 5 districts, State Government has to initiate preparatory activities.

**Statement***Expenditure under National TB Control Programme from 1998-99 to 2001-2002*

Sl. No.	Name of the State/UT	1998-1999	1999-2000	2000-2001	2001-2002
1.	Andhra Pradesh	563.55	374.33	919.72	1509.35
2.	Arunachal Pradesh	11.58	18.37	86.01	89.59
3.	Assam	107.68	210.53	167.91	195.06
4.	Bihar	640.75	645.74	419.22	409.46
5.	Goa	3.33	2.87	13.14	9.886
6.	Gujarat	629.94	418.38	729.27	466.59
7.	Haryana	64.95	204.98	111.78	158.13
8.	Himachal Pradesh	141.08	105.64	335.36	144.91
9.	Jammu & Kashmir	27.91	63.12	115.33	77.76
10.	Karnataka	423.09	348.81	495.51	529.45
11.	Kerala	456.92	170.20	404.84	450.38
12.	Madhya Pradesh	264.53	621.48	281.83	420.38
13.	Maharashtra	572.18	1047.14	1611.30	1167.22
14.	Manipur	33.19	29.46	159.58	87.88
15.	Meghalaya	7.17	15.45	9.69	12.93
16.	Mizoram	12.23	5.15	7.99	15.81
17.	Nagaland	11.73	15.79	63.83	97.31
18.	Orissa	226.44	329.52	955.79	528.04
19.	Punjab	97.37	64.22	95.42	239.47
20.	Rajasthan	249.12	806.55	985.44	744.87
21.	Sikkim	11.43	8.14	50.20	31.32
22.	Tamil Nadu	477.38	597.57	886.13	679.31
23.	Tripura	10.01	21.19	24.19	36.80
24.	Uttar Pradesh	787.11	1339.38	607.32	1246.36
25.	West Bengal	721.82	867.16	1018.61	656.90
26.	Delhi	71.15	294.03	364.25	162.63
27.	Pondicherry	1.74	3.11	3.35	3.97

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Sl. No.	Name of the State/UT	1998-1999	1999-2000	2000-2001	2001-2002
28.	Andaman & Nicobar	10.74	1.17	0.99	0.60
29.	Chandigarh	12.19	3.52	19.69	8.55
30.	D & N Haveli	0.44	0.63	0.70	0.31
31.	Daman & Diu	0.32	0.45	0.56	0.31
32.	Lakshadweep	0.16	0.23	2.11	0.00
33.	Jharkhand	0.00	0.00	18.00	54.76
34.	Uttaranchal	0.00	0.00	10.00	15.53
35.	Chhatisgarh	0.00	0.00	19.00	36.30
TOTAL:		6659.21	8634.28	10994.05	10288.09

**Non-admission in medical and dental colleges**

484. SHRI C. RAMACHANDRAIAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a number of medical and dental colleges were not permitted to admit students for the academic year 2002-2003.

(b) if so, the list of such medical and dental colleges, State-wise;

(c) the reasons therefor; and

(d) the steps being taken to maintain the standard in the medical and dental colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) Yes, Sir.

(b) A list of medical and dental colleges whose permission has not been renewed for admission of students during 2002-03 is at Statement-I (See below) In addition list of dental colleges who have not been allowed to take admission during 2002-03 for other reasons is given at Statement-II. (See below)

(c) As per provisions of Indian Medical Council (Amendment) Act, 1993 and the Dentist (Amendment) Act, 1993 and the Regulations framed thereunder, the Central Government permission is granted for starting a Medical/Dental College for one year. This permission is renewed on yearly